Acc No. 23524
Dated 25.03.2015

LOK SABHA

Wednesday, 29th February, 1956.

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part)

12 NOON

PAPER LAID ON THE TABLE

BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Nanda, I beg to lay on the Table a copy of the budget estimates of the Damodar Valley Corporation for the year 1956-57 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [*Placed in the Library. See No. S—70|56.*]

COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS

FORTY-FIFTH REPORT

Shri Altekar (North Satara): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

SECURITIES CONTRACTS (REGULATION) BILL

PRESENTATION OF *REPORT OF JOINT COMMITTEE

Shri C. C. Shah (Gohilwad-Sorath): I beg to present the Report of the Joint Committee on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith.

SALES TAX LAWS (VALIDATION) BILL—*Concld.*

Mr. Deputy-Speaker: The House will now resume further consideration of the Sales Tax Laws Validation Bill. Out of 4 hours allotted for this Bill, 2 hours and 30 minutes have already been availed of. This leaves 1 hour and 30 minutes.

After the disposal of this Bill, the House will take up the Life Insurance (Emergency Provisions) Bill till 4-30 P.M. when the House will adjourn to reassemble at 5 P.M. in connection with the presentation of the Budget by the Minister of Finance.

Shri Heda will now continue his speech on the Sales Tax Laws Validation Bill.

श्री हेदा (निज़ामाबाद) : कल मैं यह अर्ज़ कर रहा था कि आम तौर पर यह ख्याल फैला है कि हुकूमत चाहे जो करे वह अपने काम को निभा कर ले जा सकती है। इस सिलसिले में मुझे एक आध चीज़ और अर्ज़ करनी है।

कल जब इस विधेयक के उपर हाउस (सभा) में बहस हो रही थी तो उसके दौरन में एक सदस्य ने दरियाफ्त (मालूम) किया था कि जिस कम्पनी ने यह दावा दायर किया और जिसके हक में यह फैसला हुआ, क्या उस कम्पनी की सेल्स टैक्स (बिक्रीकर) देना होगा और अगर देना होगा तो उसको यह सारा झंझट मोल लेने से क्या फायदा हुआ ? उसके जवाब में उसी वक्त कहा गया था कि उसको यह सन्तोष मिलेगा कि फैसला उसके हक़ में हुआ। लेकिन मैं उन को यह बतलाना चाहूंगा कि केवल सन्तोष मात्र किसी व्यापारिक संस्था के लिए काफ़ी नहीं हो सकता। दर असल इसमें वह कहावत चरितार्थ होती है कि 'नेकी कर और दरया में डाल'।

*Published in the Gazette of India Extraordinary, dated 29-2-1956, pp. 11.